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**BEFORE THE AJUDICATING AUTHORITY  
(NATIONAL COMPANY LAW TRIBUNAL)  
AHMEDABAD BENCH  
AHMEDABAD**

**C.P. (I.B) No. 187/9/NCLT/AHM/2017**

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**  
**Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 11.12.2017**

Name of the Company: Mita Ritesh Matadar  
V/s.  
Anil Tradecom Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy  
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	Mannish T. Pathak	Adv.	Per	<u>M.T. Pathak</u>
2.	SHIRAJ KHAMBETE with RAHEEL PATEL for NANAVATI ASSOCIATES	} Adv	Resp	<u>Shiraj</u> <u>Raheel</u>

**ORDER**

Learned Advocate Mr. Maunish Pathak present for Operational Creditor/Petitioner.  
Learned Advocate Mr. Shiraj Khambete with Learned Advocate Mr. Raheel Patel  
i/b. Nanavati Associates present for Respondent.

Learned Counsel appearing for respondent reported no objections.

Heard arguments of Learned Counsel for petitioner and Learned Counsel for  
Respondent.

Order reserved.

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**MANORAMA KUMARI**  
**MEMBER JUDICIAL**

Bikki  
**BIKKI RAVEENDRA BABU**  
**MEMBER JUDICIAL**

Dated this the 11th day of December, 2017.